

(a) whether attention of the Government has been drawn to the new item captioned "I-T men have no power to arrest, rules court" appearing in the Hindustan Times of November 11, 1991; and

(b) if so, the actions taken by the Government to implement the directions of the Delhi High Court particularly with regard to the persons against whom strictures have been passed by the High Court?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) A Special Leave Petition has been filed against the findings of the High Court holding that the search in the case of the assessee was not justified on the facts of the case and that the assessee was unlawfully detained. Hence no action has been taken against the officials concerned.

[*Translation*]

#### Green line Service by DTC

269. SHRI ARVIND NETAM: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a green line service has been introduced by D.T.C., to provide fast and comfortable service at a higher fare structure;

(b) if so, the details of routes on which this service has been introduced;

(c) whether there is too much rush even in these buses and the passengers have to travel while standing; and

(d) if so, the steps Government propose to take to provide more buses for this service for its successful operation?

THE MINISTER OF STATE OF THE

MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. The Green Lines service have been introduced by DTC in the following routes:-

- 1) From Noida Sector-37 to R.K. Puram Sector-I;
- 2) From Palika Kendra to Shalimar Bagh (T) DESU Colony; and
- 3) From New Delhi Railway Station Gate II to Sarita Vihar to Badarpur Border.

(c) and (d). There has been very good response from the commuters to the introduction of the greenline services. More greenline service would be introduced, depending upon the demand and the availability of buses, by the DTC.

#### Deposits with Banks

270. SHRI GAYA PRASAD KORI: Will the Minister of FINANCE be pleased to state:

(a) the deposits with the commercial banks and the Regional Rural Banks as on 30 September, 1991 and 8 November, 1991; and

(b) if the deposits on 8 November, 1991 have decreased in comparison to the deposits on 30 September, 1991, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH ): (a) and (b). Figures relating to deposits with Commercial Banks and Regional Rural Banks as on 30.9.91 and 8.11.91 are not available with Reserve Bank of India. However, deposits as on 27.9.91 and 1.11.91 (Reporting Fridays) are as under:

	<i>Deposits as on 27.9.91</i>	<i>Deposits as on 1.11.91 (Rs. in Crores)</i>
Scheduled Commercial Banks	206794	209587
Regional Rural Banks	4828	4932

It would be, therefore, seen that the total deposits in absolute terms have not decreased.

[English]

**Opening of New Bank Branches in Karnataka**

271. SHRI G. MADE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of nationalised banks operating in Karnataka district-wise; and

(b) the number of new branches proposed to be opened in Karnataka during 1991, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The District-wise number of branches of Public Sector Banks operating in Karnataka are given below:-

<i>Name of District</i>	<i>No. of branches</i>
Bangalore (Rural)	69
Bangalore (Urban)	526
Belgaum	166
Bellary	82
Bidar	45

<i>Name of District</i>	<i>No. of branches</i>
Bijapur	133
Chickmagalur	80
Chitradurga	82
Dakhina Kannada	378
Dharwar	170
Gulbarga	82
Hassan	99
Kudagu	81
Kolar	99
Mandya	95
Mysore	153
Raichur	73
Shimoga	122
Shimoga	106
Tumkur	117

**Uttar Kannada**

(b) The opening of branches of Public Sector Banks under the extant licensing policy is a continuous process; which is governed by licencess issued by Reserve